

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P NO.336/KB/2017
C.P No.317/2015

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th October 2017, 10.30 A.M

Name of the Company		Goutermann Peipers India Ltd & Ors.	
Under Section		391(2), 394 Am	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

	Mr. Manji Bhutera, Adv	Petitioner	B-
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- Mr. D.N. Sharma) Adv. Dy
- Mr. P. Shukla) for 12/10.
- Nilay Jengra) Objection / creditor
advocate. Associated Road
Corps Ltd
Adv. for All India Road Agencies
Nilay Jengra

Contd.....PTO

ORDER

Ld. Counsels for the petitioner is present.

Ld. Counsel appearing for the petitioner has filed only one copy of the petition but as per direction of the NCLT, three copies of every application should be filed. Therefore, petitioner is directed to file two more copies of the petition.

It appears from the records that as per Order dated 08.09.2017 the Objector – M/s Associated Road Carriers Limited has not filed any Vakalatnama. Since Vakalatnama has not been filed, therefore, we cannot entertain any objection from the objector. Objector is directed to file Vakalatnama within two weeks.

Ld. Counsel appearing for the petitioner made a request that she may be permitted to file supplementary affidavit. Prayer is allowed. Supplementary affidavit filed today may be taken on record.

Listed on 24th November 2017.


(Jinan K.R.)
Member (J)


(Vijay Pratap Singh)
Member (J)